

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7551/2017

(Arising out of impugned final judgment and order dated 21-04-2017 in CRM No. 30284/2011 passed by the High Court Of Judicature At Patna)

GOVIND PRASAD KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(IA No. 76115/2017 - EXEMPTION FROM FILING O.T. and IA No. 99083/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 76117/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Pankaj Bhagat, AOR

For Respondent(s) Mr. Manish Kumar, Adv.
Mr. Jaideep Khanna, Adv.
Mr. E. C. Vidya Sagar, AORMr. Pavan Kumar, AOR
Mr. Vijay Dahiya, Adv.
Mr. Pratyush, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matter on 24.01.2020.

(MEENAKSHI KOHLI)
COURT MASTER(RENU KAPOOR)
COURT MASTER